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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 26/99

New Delhi, this the 26th day of February 1999

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN(A)
HON'BLE SHRI T.N.BHAT, MEMBER (J)

P.C.Gupta, H.F.S.,
Divisional Forest Officer,
Aravalli Project,
Ferozepur Jhirka (Haryana)

(By Advocate: Shri S.K.Gupta)Applicant

Vs.
Union of India through

1. Secretary,
Department of Forests and Environment,
Parivarjan Bhawan, CGO Complex,
Lodhi Road, New Delhi.
2. The Union Public Service Commission,
through its Secretary,
Dholpur House,
Shahjahan Road,
New Delhi.
3. The State of Haryana through the Commissioner
and Secretary Deptt. of Forests & Environment.
Govt. of Haryana,
Sector No. 17, Chandigarh.
4. The Principal Chief Conservator of Forests,
Haryana Forest Complex,
Sector No. 6,
Panchkulla.
5. Shri Gurnam Singh, IFS,
Retd. Principal Chief Conservator of Forests,
Haryana, Kothi No. 485, Sector No. 6,
Panchkulla (Haryana).Respondents

(By Advocate: Shri V.S.R. Krishna for respondent no. 1.
Shri Jasbir Singh with Shri R.M. Lal
counsel for respondents No. 3 & 4)
None for respondent no. 2 & 5.

O R D E R (ORAL)

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN (A):

1. Applicant seeks consideration of his case for promotion to the Indian Forest Service from the Haryana State Forest Service.

2. We have heard Shri S.K.Gupta, counsel for the applicant; Shri V.S.R. Krishna, counsel for respondents no. 1 & 2 and Shri R.M.Lal, counsel for respondents No. 3 & 4. None appeared for respondent no. 5.

3. Our attention has been invited to para 4 (iii) of the reply filed by the Haryana State Government wherein it has been stated that by letter dated 23.1.1998 (Annexure R-1) they have requested the Government of India to review the select list for the year 1993 to consider the claim of the applicant.

4. In the light of above, we dispose of this O.A. by calling upon respondents No. 1 & 2 i.e. Union of India through Secretary,Dept. of Forests & Environment and the Union Public Service Commission to take appropriate action on the aforesaid recommendations of the Haryana State Government, as early as possible, and preferably before 31.3.1999 as the applicant, who belongs to the Haryana State Forest Service, is to retire on attaining the age of superannuation i.e. 58 years on that date. We also call upon the respondent no. 3 and 4 to cooperate fully in this regard.

5. It is made clear that in the event applicant is inducted into the Indian Forest Service, pursuant to the contents of the letter dated 23.1.1998, he shall be entitled to all consequential benefits flowing therefrom including age of retirement as is applicable.

6. OA is accordingly disposed of. No costs.

[Signature]
(T.N.Bhat)
Member (J)

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(S.R.Adige)
Vice-Chairman(A)